

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 206(ND)/2017

IN THE MATTER OF:

M/s ISOFT Software Technologies Pvt. Ltd. APPLICANT / PETITIONER
Vs
M/s Registrar of Companies RESPONDENT

SECTION:

Under Section 252(1)

Order delivered on 24.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. Siddhartha Patra, Advocate

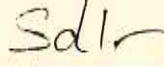
For the RD(NR)Delhi / ROC Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to serve the copy of the petition along with all the annexures to the respondent and the respondent to file its report / observation / objection within a period of six weeks with an advance copy to be furnished to the Learned counsel for the petitioner. Petitioner to file its rejoinder if any, within a period of two weeks thereafter.

Post the matter on 11th October 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**